

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1031**  
TO BE ANSWERED ON 04.12.2015

**ORPHANAGES**

1031. SHRI PINAKI MISRA:  
SHRI NISHIKANT DUBEY:  
COL. SONARAM CHOUDHARY:  
SHRI ALOK SANJAR:  
SHRI B.V.NAIK:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a) the number of orphanages presently functioning, the criteria/norms adopted for their opening along with the funds provided to such orphanages during each of the last three years and the current year, State/UT-wise;
- b) whether the Government proposes to set up more orphanages in the country and attaching every Government run orphanage to a voluntary organization for its proper monitoring and maintenance and if so, the details thereof;
- c) whether the incidents of running of children from orphanages have been reported during the said period, if so, the details thereof and the action taken thereon;
- d) whether the Government has taken note of pathetic condition and lack of basic facilities/infrastructure in such orphanages and if so, the details thereof;
- e) whether the exploitation and abuse of children is rampant in such orphanages, if so, the details of complaints received in this regard during the said period, State/UT-wise and the action taken thereon; and
- f) the further measures taken by the Government to improve infrastructure in orphanages and check exploitation and abuse of children therein?

**ANSWER**

**MINISTER OF WOMEN AND CHILD DEVELOPMENT**  
**(SHRIMATI MANEKA SANJAY GANDHI)**

- (a) There are 1193 Children Homes and 313 Specialized Adoption Agencies (SAAs) in the country which are being funded under the centrally sponsored Integrated Child Protection Scheme (ICPS) being run by the Ministry. The State/UT wise details are at **Annexure-I**. The details of funds provided to States/UTs under ICPS including funds for Children Homes including Specialized Adoption Agencies (SAAs) during each of the last three years and the current year is at **Annexure-II**.

Any organization willing to provide institutional services for children in need of care and protection, is required to make an application to the State/UT Government, along with a copy of rules, by laws, memorandum of association, list of governing

body, office bearers, balance sheet of past three years, statement of past record of social or public service provided by the institution or organisation. The State/UT Government after verifying the provisions made in the institution/organisation for the care and protection of children, health, education, boarding and lodging facilities, if any, vocational facilities and scope of rehabilitation, can issue a registration certificate to the organisation as per the provision of the Juvenile Justice (Care and Protection of Children) Act, 2000.

- (b): The setting up of Children Homes including SAAs are decided by the inter-ministerial Project Approval Board (PAB) constituted under ICPS to consider and approve the financial proposals received from the State Governments/UT Administrations, on the basis of need assessment carried out and requirement projected in the respective proposals. There is no proposal to attach every Government run Children's Home including Specialized Adoption Agencies to Voluntary Organizations.
- (c): The National Commission for Protection of Child Rights (NCPCR) has reported that it has registered 13 complaints of running away of children from different Child Care Institutions during the last three years and the current year 2015-16. NCPCR is further perusing with the authorities concerned on these cases.
- (d): To improve the quality of services in Homes and maintain the standards of care stipulated in the Central Model Rules under the Juvenile Justice (Care and Protection of Children) Act, 2000, the Ministry of Women and Child Development is providing financial assistance to the State Governments/UT Administrations for setting up, upgradation and maintenance of various types of Children Homes including SAAs under the ICPS. The Rules inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The State Governments/UT Administrations are required to ensure, through regular inspection and monitoring, that the institutions are run as per the provisions of the Act and the Rules framed there-under.
- (e): NCPCR has registered 71 complaints/cases concerning child abuse/sexual exploitation/torture/ill-treatment/disappearance/running away of children/lack of residential facilities and other regularities committed in Child Care Institutions (CCIs) including Children Homes and SAAs during the last three years and current year 2015-16. The State/UT-wise details along with the action taken, are given in **Annexure-III**.
- (f): The Ministry of Women and Child Development has been requesting the State Governments/UT Administrations from time to time to identify and register all Children's Homes including SAAs under the Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act) in order to ensure that children in all the Homes receive the best of care, and are not subject to abuse and neglect.

Statement referred to in reply to part (a) of the Lok Sabha Unstarred Question Number 1031 for 04.12.2015 raised by Shri Pinaki Misra, Shri Nishikant Dubey, Col. Sonaram Choudhary, Shri Alok Sanjar and Shri B. V. Naik regarding 'Orphanages'.

The number of Children Homes and SAAs presently functioning in the country, States/UTs under ICPS

S. No.	State	Children Home	Specialized Adoption Agencies (SAAs)
1	<a href="#">Andhra Pradesh</a>	54	14
2	<a href="#">Arunachal Pradesh</a>	-	2
3	<a href="#">Assam</a>	28	8
4	<a href="#">Bihar</a>	21	10
5	<a href="#">Chhattisgarh</a>	36	10
6	<a href="#">Goa</a>	1	3
7	<a href="#">Gujarat</a>	48	9
8	<a href="#">Haryana</a>	15	7
9	<a href="#">Himachal Pradesh</a>	25	1
10	<a href="#">Jammu and Kashmir</a>	-	-
11	<a href="#">Jharkhand</a>	4	4
12	<a href="#">Karnataka</a>	65	23
13	<a href="#">Kerala</a>	13	14
14	<a href="#">Madhya Pradesh</a>	43	26
15	<a href="#">Maharashtra</a>	46	14
16	<a href="#">Manipur</a>	21	6
17	<a href="#">Meghalaya</a>	35	3
18	<a href="#">Mizoram</a>	35	4
19	<a href="#">Nagaland</a>	16	4
20	<a href="#">Orissa</a>	150	15
21	<a href="#">Punjab</a>	11	5
22	<a href="#">Rajasthan</a>	48	36
23	<a href="#">Sikkim</a>	11	2
24	<a href="#">Tamil Nadu</a>	233	15
25	<a href="#">Tripura</a>	22	9
26	<a href="#">Uttar Pradesh</a>	47	19
27	<a href="#">Uttarakhand</a>	7	2
28	<a href="#">West Bengal</a>	50	30
29	Telangana	44	11
30	<a href="#">Andaman &amp; Nicobar</a>	5	-
31	<a href="#">Chandigarh</a>	8	1
32	<a href="#">Dadra and Nagar Haveli</a>	-	-
33	<a href="#">Daman and Diu</a>	-	-
34	<a href="#">Lakshadweep</a>	-	-
35	<a href="#">National Capital Territory of Delhi</a>	26	4
36	<a href="#">Puducherry</a>	25	2
	<b>Total</b>	<b>1193</b>	<b>313</b>

**Statement referred to in reply to part (a) of the Lok Sabha Unstarred Question Number 1031 for 04.12.2015 raised by Shri Pinaki Misra, Shri Nishikant Dubey, Col. Sonaram Choudhary, Shri Alok Sanjar and Shri B. V. Naik regarding 'Orphanages'.**

**Details of funds provided to States/UTs under ICPS including funds for Children Homes and SAAs presently functioning in the country, during financial year 2012-13, 2013-14, 2014-15 and current year upto October, 2015.**

Sl. No.	Name of the State	Amount sanctioned [Rupees in Lakhs]			
		2012-13	2013-14	2014-15	2015-16
1	Andhra Pradesh	1689.48	1206.50	301.62	238.58
2	Arunachal Pradesh	147.05	54.74	130.68	10.38
3	Assam	740.36	1080.00	1010.36	290.17
4	Bihar	871.78	957.56	204.75	1486.63
5	Chattisgarh	397.30	213.34	821.24	316.99
6	Goa	-	-	100	55.15
7	Gujarat	1213.28	979.35	1925.75	2328.90
8	Haryana	748.85	1085.51	1526.72	367.61
9	Himachal Pradesh	-	84.96	835.71	604.04
10	Jammu & Kashmir	-	-	-	-
11	Jharkhand	-	144.96	36.03	208.17
12	Karnataka	1856.50	2403.63	3689.87	845.24
13	Kerala	-	718.17	1354.35	218.47
14	Madhya Pradesh	1223.10	546.03	1889.69	332.46
15	Maharashtra	976.71	557.56	762.32	681.31
16	Manipur	311.28	658.15	138.48	1765.62
17	Meghalaya	474.30	762.45	2003.83	1469.55
18	Mizoram	504.95	696.42	1919.02	2079.44
19	Nagaland	838.32	911.41	957.41	2257.65
20	Orissa	671.33	1227.20	2544.82	519.04
21	Punjab	-	191.27	507.12	135.46
22	Rajasthan	2014.93	2347.56	3395.82	828.13
23	Sikkim	-	15.97	390.24	562.00
24	Tamil Nadu	4326.82	2131.05	3067.10	825.04
25	Telangana	-	-	2087.59	354.88
26	Tripura	190.30	124.42	1227.34	200.06
27	Uttar Pradesh	1662.48	1109.39	1798.90	476.29
28	Uttarakhand	-	333.92	83.48	50.71
29	West Bengal	547.06	2373.04	2574.04	508.67
30	Andaman & Nicobar Island	-	-	145.9	36.03
31	Chandigarh	49.84	17.58	21.98	418.17
32	Dadra & Nagar Haveli	12.78	2.09	68.61	12.90
33	Daman & Diu	16.53	69.28	80.61	13.80
34	Delhi	1093.98	404.73	606.22	60.90
35	Lakshadweep	-	-	-	-
36	Puducherry	150.00	64.66	1168.57	102.46
	<b>Total</b>	<b>22729.31</b>	<b>23472.90</b>	<b>39376.17</b>	<b>20660.90</b>

**Statement referred to in reply to part (e) of the Lok Sabha Unstarred Question Number 1031 for 04.12.2015 raised by Shri Pinaki Misra, Shri Nishikant Dubey, Col. Sonaram Choudhary, Shri Alok Sanjar and Shri B. V. Naik regarding 'Orphanages'.**

**State/UT-wise details of cases registered by NCPCR regarding complaints / cases concerning child abuse / sexual exploitation / torture / ill-treatment / disappearance/ running away of children / lack of residential facilities and other regularities committed in Child Care Institutions (CCIs) including Children Homes and SAAs during the last three years and current year 2015-16.**

S. No	States/UTs	2012-13	2013-14	2014-15	2015-16	Total
1	Andaman and Nicobar Is	-	-	-	-	-
2	Andhra Pradesh	-	1	1	-	2
3	Arunachal Pradesh	-	-	-	-	-
4	Assam	-	-	-	-	-
5	Bihar	-	-	-	1	1
6	Chhatisgarh	-	-	-	-	-
7	Chandigarh	-	-	-	-	-
8	Daman and Diu	-	-	-	-	-
9	Delhi	3	-	3	1	7
10	Dadra and Nagar Haveli	-	-	-	-	-
11	Goa	-	-	-	-	-
12	Gujarat	1	-	-	-	1
13	Himachal Pradesh	-	-	-	-	-
14	Haryana	5	1	1	2	9
15	Jharkhand	1	-	-	-	1
16	Jammu & Kashmir	-	-	-	-	-
17	Karnataka	3	-	1	-	4
18	Kerala	-	-	-	-	-
19	Lakshadweep	-	-	-	-	-
20	Maharashtra	2	-	2	-	4
21	Meghalaya	1	-	-	-	1
22	Manipur	-	1	-	1	2
23	Madhya Pradesh	3	-	1	2	6
24	Mizoram	-	-	-	-	-
25	Nagaland	-	-	-	-	-
26	Orissa	-	2	1	-	3
27	Punjab	2	-	-	1	3
28	Puducherry	-	-	-	-	-
29	Rajasthan	-	1	-	-	1
30	Sikkim	-	-	-	-	-
31	Tamil Nadu	6	-	1	-	7
32	Telangana	-	-	-	-	-
33	Tripura	-	-	-	-	-
34	Uttarakhand	-	-	-	-	-
35	Uttar Pradesh	6	2	5	5	18
36	West Bengal	-	-	-	1	1
	<b>Total</b>	<b>33</b>	<b>8</b>	<b>16</b>	<b>14</b>	<b>71</b>